nt>

12.05 hrs.

Title: Mr. Speaker made observation regarding notices on Adjournment Motions over alleged involvement of some Ministers seeking favour from Public Sector Undertakings Chiefs and involvement of a former Union Minister in bribery case. (Ruling reserved for the following day)

ADJOUNMENT MOTIONS-OBSERVATION BY THE SPEAKER

MR. SPEAKER: There is a notice of Motion for Adjournment on a serious matter. We are taking up this notice for discussion because 44 Members of the hon. House have given it to me. The subject, in general, is: "Alleged involvement of some Ministers seeking favours from PSU Chiefs and involvement of a former Union Minister in bribery case."

In some different words yesterday, a similar notice was also given to me, and I had announced the name of Shri Ramji Lal Suman to speak on this issue.

Please remember that though there are 44 Members who have given notices, I am not going to allow each and every Member. A few Members will be allowed to make their observations and thereafter I will give my ruling on the issue and further business will be taken up thereafter.

श्री रामजीलाल सुमन (फिरोजाबाद) : अध्यक्ष महोदय, विभिन्न समाचारपत्रों में यह समाचार प्रकाशित हुआ कि केन्द्रीय सतर्कता आयुक्त श्री शिवशंकर प्रधान मंत्री जी से मिले और जो समाचारपत्रों में छपा, उसके मुताबिक छः मंत्रियों के नाम छपे जो कि सार्वजनिक उपक्रमों से उगाही करने का काम कर रहे हैं। प्रधान मंत्री जी का जो बयान समाचारपत्रों में छपा, उसमें उन्होंने कहा कि केन्द्रीय सतर्कता आयुक्त ने मंत्रियों के नामों पर मुझसे चर्चा नहीं की।

महोदय, यह बहुत गम्भीर मामला है कि छः सार्वजनिक उपक्रमों के मुखिया जो मंत्री हैं, यदि उन सार्वजनिक उपक्रमों में धांधली होती है, उनसे यदि उगाही की जाती है, तो भारत सरकार के काम करने का जो तरीका है, वह निश्चितरूप से सन्देह के घेरे में आता है।

यह सरकार आकंठ भ्रटाचार में डूबी है। रोज नए-नए तरीके से भ्रटाचार करने के आरोप इस पर लग रहे हैं। यह अत्यन्त गम्भीर मामला है। जो सरकारी विज्ञप्ति है, उसमें भी कहा गया है कि केन्द्रीय सतर्कता आयुक्त प्रधान मंत्री जी से मिले थे। इसलिए मेरा आग्रह है कि निश्चितरूप से जो सरकारी उपक्रम हैं, उनसे यह जो उगाही का काम किया जा रहा है, इसकी जांच के लिए संयुक्त संसदीय समिति बनाई जाए जो पूरे तथ्यों की जांच करे।

दूसरा सबसे महत्वपूर्ण जो मामला है, हालांकि कल आपने बिजनैस एडवाइजरी समिति की बैठक भी बुलाई थी और प्रधान मंत्री जी इस सवाल पर बयान देंगे, वह मामला है आस्ट्रेलिया की एक फर्म से उड़ीसा में खनन के अधिकार देने के लिए जो वीडियो टेप दिखाया गया, जिसमें श्री दिलीपसिंह जू देव को रिश्वत लेते दिखाया गया। इसमें कोई शंका नहीं है और एन.डी.टी.वी. के मुताबिक श्री दिलीपसिंह जू देव ने स्वीकार किया है कि उन्होंने यह पैसा लिया था और किस काम के लिए लिया था, वह भी बताया कि धर्म परिवर्तन को रोकने के लिए लिया था। उन्होंने इसकी तुलना महात्मा गांधी, नेता जी सुभाा चन्द्र बोस और शहीद भगत सिंह के नामों से की और कहा कि वे भी पैसा लेते थे। यह बहुत गंभीर मामला है।

इस सरकार में बैठे लोग भ्रटाचार को प्रोत्साहित करते हैं, भ्रटाचार में लिप्त हैं। मंत्रिमंडल की सामूहिक जिम्मेदारी होती है। मेरा आरोप है कि यह सरकार, सरकारी उपक्रमों से धन उगाही करने का काम कर रही है। इस सरकार की जिस तरह की नीति और नीयत है तथा जैसा काम कर रही है, उसको देखते हुए मेरा आपसे ि वनम्र आग्रह है कि मेरे स्थगन प्रस्ताव पर तत्काल चर्चा कराइए।

SHRI PRIYA RANJAN DASMUNSI (RAIGANJ): Mr. Speaker Sir, this Lok Sabha has a very rich tradition, irrespective of party's power in the Treasury Benches, to oblige the constitutional provisions in terms of the accountability of the Council of Ministers in this House.

Mr. Speaker Sir, our sacred Constitution is very clear in article 75(3) 'that the Council of Ministers shall be collectively responsible to the House of the People, that is, Lok Sabha'. The special privilege is only to Lok Sabha and not to the other House because we are elected directly by the people. Sir, when the Leader of the House, the Prime Minister, inducts a Minister in his Cabinet, in this House on the first day of the Session, he takes the opportunity to introduce his colleagues, who have been in his Council of Ministers and who have been recently inducted in the Council of Ministers. This tradition is in link with this accountability part.

Mr. Speaker Sir, we are not here to discuss the merit of an issue. I would like to touch a few points only. An Adjournment Motion should not be dealt, should not be placed and should not be given through the notice in a very casual fashion or on casual matters. The two very important things have been reported and reported widely to the national media, reported widely to the national Television, commented upon by various Heads of the Government, various Heads of the Departments, including the Cabinet Secretary.

Mr. Speaker Sir, the public sector, whose budgetary support is granted by this Parliament, whose expenditure is scrutinised by the CAG, the Departmental Minister of that public sector - I do not say that he looks into the everyday nitty-gritty - is accountable to Lok Sabhaâ€¦ (*Interruptions*)

डॉ.विजय कुमार मल्होत्रा (दक्षिण दिल्ली) : अध्यक्ष महोदय, ये सीवीसी के बारे में बात कर रहे हैं।â€¦ (व्यवधान)

SHRI PRIYA RANJAN DASMUNSI : I did not use the word 'CVC'. ...(*Interruptions*)

श्री रामजीलाल सुमन : मल्होत्रा जी, क्या आप दासमुंशी जी की बात भी नहीं सुनेंगे?â€¦ (व्यवधान)

डॉ.विजय कुमार मल्होत्रा : आप लोग जो बौखला कर बात कर रहे हैं, जनता ने आज फैसला कर दिया है और जनता का फैसला सामने आ गया है।â€¦ (व्यवधान)

अध्यक्ष महोदय : कृपया आप बैठ जाइए।

â€¦ (व्यवधान)

MR. SPEAKER: You know that Shri Priya Ranjan Dasmunsi is capable enough to defend himself.

कुंवर अखिलेश सिंह (महाराजगंज, उ.प्र.) : इस बात का जनता ने फैसला कर दिया है।â€¦ (व्यवधान)

अध्यक्ष महोदय : आप सब इस तरह क्यों खड़े हो रहे हैं, कृपया आप बैठिए।

â€¦ (व्यवधान)

डॉ.विजय कुमार मल्होत्रा : सीवीसी ने पीएसयूस का नाम नहीं लिया और दासमुंशी जी ने भी पब्लिकली डिक्लेयर किया कि उन्होंने कोई नाम नहीं लिया है।â€¦ (व्यवधान) उन्होंने किसी पब्लिक अंडरटेकिंग के बारे में नहीं कहा है।â€¦ (व्यवधान)

MR. SPEAKER: I have to hear him before I make up my mind on the Adjournment Motion notice.

â€¦ (व्यवधान)

डॉ.विजय कुमार मल्होत्रा : ये लोग बार-बार इस बात को बोल रहे हैं।â€¦ (व्यवधान)

अध्यक्ष महोदय : मल्होत्रा जी, आपको जो कहना था, आपने कह दिया। अब आप बैठिए।

â€¦ (व्यवधान)

श्री प्रियरंजन दासमुंशी : चन्द्रकांत खैरे जी, मैं बोल रहा हूं कि सीवीसी का नाम ही नहीं लिया।â€¦ (व्यवधान)

श्री चन्द्रकांत खैरे (औरंगाबाद, महाराद्र) : इन्होंने नाम लिया है।â€¦ (व्यवधान)

अध्यक्ष महोदय : चन्द्रकांत खैरे जी, आप बैठिए।

SHRI PRIYA RANJAN DASMUNSI : Mr. Speaker, Sir, in this country there is a standard pattern from this side or that side that whenever anything of a serious nature involving the Government comes in the newspaper − whether Shri Madhu Limaye was in this side, Shri Atal Bihari Vajpayee and Shrimati Indira Gandhi were on that side − they bring it to the notice of the Government first and then try to bring it to the Lok Sabha in a proper manner. I am not here with a motion against a particular Minister, naming a particular Minister and I am only reporting two things as to why I felt proper that this adjournment motion should be admitted, and nothing beyond that. The adjournment motion is very clear. In the adjournment motion, you have to report the recent occurrence.

Rule 58 says:

> "The right to move the adjournment of the House for the purpose of discussing a definite matter of urgent public importance shall be subject to the following restrictions, namely:â€"
>
> i. not more than one such motion shall be made at the same sitting;
> ii. not more than one matter shall be discussed on the same motion;
>
> (iii) the motion shall be restricted to a specific matter of recent occurrence. â€¦."

Mr. Speaker, Sir, we are all respectable. It is no good for any Member of this House to make any unfounded allegation against any individual Member of the House or a Minister or even against any authority of the office be it CVC or C&AG. I am not going to touch that. What I am trying to bring to the notice of the Speaker is, as per article 75 (3) of the Constitution, about the accountability of the Government as Council of Ministers to the Lok Sabha.

I know that there are public sector undertakings which are not budgeted by the Parliament like ONGC and on their own they can run. I know that there are public sector undertakings whose budgetary support is granted by this Parliament, be it coal, be it steel or anything.

Mr. Speaker, Sir, I again repeat that I am not mentioning the name of any Minister. I am only saying that in response to a letter by the Leader of the Opposition, Shrimati Sonia Gandhi, the hon. Prime Minister was very nice to reply to her letter and I quote:

> "In fact, the CVC apprised me of certain initiatives taken by the Vigilance Commission during the past one year. In addition he made a number of suggestions to make the public sector perform with due autonomy and efficiency and also to hold it accountable for maximising returns to stakeholders. â€¦."

Concluding the letter, the Prime Minister says:

> "I directed the Cabinet Secretary to hold a meeting of the Committee of Secretaries to discuss the points raised by the CVC. The first meeting of the Committee has taken place on 14th November, 2003."

Now, what I want to say is that the apprehension in the minds of many including the media was centred around what exactly transpired between the public sector and the CVC.

Since the Prime Minister himself has acknowledged that after such meeting, he directed the Cabinet Secretary to hold immediate meeting, it becomes more concerned to understand what actually transpired between the CVC Report on the Public Sector, what transpired in the meeting of the Committee of Secretaries and what actually was the Prime Minister's direction.

SHRI KHARABELA SWAIN (BALASORE): Sir, I have a point of order.

SHRI PRIYA RANJAN DASMUNSI : Mr. Speaker, Sir, did I say anything irrelevant, anything wrong and anything pernicious? Did I violate any rule? I do not understand this.

MR. SPEAKER: You are aware that I can say on this after I hear him.

SHRI KHARABELA SWAIN : Sir, the rule is 56. It is written:

> "Subject to the provisions of these rules, a motion for an adjournment of the business of the House for the purpose of discussing a definite matter of urgent public importance "

He says he does not know what transpired between the CVC and the Prime Minister. So, is it a definite matter of public importance? That is the exact thing that I am raising. He himself does not know. It is a matter of just conjecture. So, how can he say that he is raising a definite matter for the Adjournment Motion? That is my point.

MR. SPEAKER: He is still arguing his case. Let me listen to him.

SHRI PRIYA RANJAN DASMUNSI : Sir, in regard to the other issue, I cannot say whether he is right or wrong till it is substantiated. Mr. Speaker, Sir, in this Lok Sabha the day I have started sitting in this Bench, I always meticulously study what Shri Jotirmoy Basu spoke, what Shri Somnath Chatterjee spoke and what Shri Atal Bihari Vajpayee spoke; how they planned and how they articulated and I found that they always fix a Minister if his conduct is not above question.

Mr. Speaker, Sir, a Minister in the Council of Ministers is shown to the entire television network that he is accepting money and no less than the Leader of the House, on his arrival to India, gave the first reaction to the media, "If I find something wrong, then I will take action." The Hindi words are अगर कुछ गलती मिलेगी तो हम कार्रवाई करेंगे। Immediately after two hours, he asked him to resign. But he did not explain till today why he had asked him to resign and what were the reasons behind it. I know he can be reinstated in any manner. That is the style of this Government. That is different. But a Minister in the Council of Ministers is shown in public to take money. He had to resign and the resignation was accepted. In spite of the different statement of the President of the ruling Party, the Leader of the House, Shri Atal Bihari Vajpayee supported the legacy of the parliamentary democracy and the morality. The reasons are not known to the House. Therefore, I think these two incidents are definitely a matter of public importance. Not only that, but it is also a matter linked with article 74(3) about the accountability of the Council of Ministers to this House.

Therefore, Mr. Speaker, I strongly feel that these Adjournment Motions should be considered. The Government should have the courage to explain that why no less than the Prime Minister had asked the Minister to resign, what

happened there and also regarding the Report and minutes of the Committee of Secretaries' meeting. The Government should also explain that under what circumstances, the Prime Minister had no other option but to advise the Cabinet Secretary to go into the details of the allegations of the CVC in regard to the interference into the internal autonomy of the Public Sector Undertakings. If the interference is to check the corruption, we will welcome the Ministers. If the interference is for certain other benefits, they have to answer to the House. Therefore, to demand this motion is not wrong and not contrary to the tradition of the Parliament and this House. Therefore, Mr. Speaker, Sir, I plead, with all humility, that both the conduct of Shri Dulip Singh Judev, the subsequent decision of the Prime Minister to accept his resignation and the matter referred by Shri Ramji Lal Suman on the Public Sector Undertakings deserve total merit. Both are matters of recent occurrence and urgent public importance because public exchequer is misused in the Public Sector Undertakings.

Therefore, Mr. Speaker, Sir, kindly admit these two motions moved by both Shri Ramji Lal Suman and by me as Adjournment Motions. It is up to you to give whatever priority you feel and we shall abide by your ruling.

But, Mr. Speaker, Sir, if corruption of this nature is compromised at every level and that too at the behest of the Council of Ministers, then what is the point of our being in Parliament? Therefore, it cannot be compromised. It should be taken up immediately and the Government should come forward with their clear statement. Therefore, Mr. Speaker, Sir, our demand to the President of India is that a Joint Parliamentary Committee should sit, examine the correspondence between the CVC and the Public Sector Undertakings and the reports and minutes of the Committee of Secretaries and then it will give the final version in the form of report to the Parliament. We do not mind if you can fix it as time-bound after the debate. That is why, Mr. Speaker, I stood here on behalf of our Party to plead that you kindly admit these Adjournment Motions.

SHRI SOMNATH CHATTERJEE (BOLPUR): Mr. Speaker, Sir, so far as the issues are concerned, they have been mentioned. What is the urgency? ...(*Interruptions*) I am happy that my friends are not involved in this. But a Minister of a Government does not give voluntary resignation. It was not a voluntary resignation that he tendered. He was asked by the Prime Minister of the country to tender his resignation and the PM accepted it forthwith. I do not know whether it is an ordinary event in this Government. It is surely not an ordinary event. Even this Government will not accept that. The question is: what was the nexus or the proximate cause? The proximate cause is what appeared on television, news channels and what subsequently transpired both in the electronic media and in the print media. He is supposed to have said, 'Yes if I take money for social causes, what is wrong?' Money is needed to run the Party. Now the question is: do you do it stealthily in a hotel room over some energising drink? I do not know, but that is the position here.

What troubles many of usâ€"I am sure, Sir, you are also troubledâ€"is that probity in the administration has become the biggest victim. That is a big question mark and scam after scam we are getting evidences and materials. Therefore, how do we maintain probity in the administration? If the Opposition does not see, at least alert enough, which Shri Ram Naik used to do in the Opposition, to expose that and hold the Government responsible for it, then we are not discharging our duty to the people of this country. A Minister was forced to resign. What is the most unseemly spectacle thereafter it took place that this hon. ex-Minister is chaperoning the Prime Minister and the Deputy Prime Minister who are extolling his virtues and he is being projected as the victim of some circumstances. If the Prime Minister knew he was a victim of something, then why did he ask him to resign and why did he accept his resignation?

The hon. Prime Minister was here on the first day. He was here yesterday also. Till today no explanation has come on this matter. He will make a statement afterwards. Certainly he has gone for important duties, but two days have elapsed.

The other issue is also of great importance. Sir, undoubtedly the CVC has made comments about the functioning of the Central Public Sector Undertakings. He has expressed his concern about the interference with the autonomy of these Corporations. Now, as it is, the CPSUs are under great strain. One after another has become sick or is becoming sick or is being sold away irrespective of the objection of the concerned Minister. This is happening. These are, according to us, great assets of this country. Autonomy has to be given to them for their functioning. The CVC considers this from vigilance angle. Sir, it is not a mere sort of study of their performance. The CVC looks into these matters from vigilance angle, from the angle of impropriety, from the angle of lack of probity for some sort of misdemeanours particularly, financial misdemeanours. Now, he chooses to make a report which goes to the Prime Minister even. The Prime Minister, as rightly pointed out by Shri Priya Ranjan Dasmunsi, calls the Secretary, talks to him and makes reference that due autonomy of the CPSUs has to be maintained.

The CVC feels disturbed and the Prime Minister feels disturbed. Therefore the Prime Minister immediately asks the Cabinet Secretary or a Group of Secretaries to look into it.

Shall we not ask these matters to be immediately taken up for discussion? Will it depend on somebody's *ipse dixit* when he would find time, when he would file a report and with whom he would file a report?

We have the great honour and responsibility to represent the people of this country. Naturally, today, people are suffering. Every day, they are coming to us. One after another company or one after another public sector undertaking is facing problems. Even today, an institution like the IDBI is gasping for breath. Yesterday, the people from the Indian Telephone Industries came to us. They say, it seems they could not be saved and so they request us to see that they get the VRS. This is the agony of the working people in this country; not a single public sector undertaking is allowed to function properly. Either they are being sold away for a song or are being made victims of so-called globalisation, which we have adopted with open hands; or, they are being subjected to all sorts of financial irregularities, to put is very mildly. It is the bounden duty of us in the House to take up this matter and as soon as the House has reopened we have taken up this matter. I implore you that these are matters which should not be kept under the carpet. These have to be exposed. If the Government has a good answer, they would give an answer. What is the difficulty in that? The country would know if the Government does not want to stonewall. We have been strengthened more in our belief and in our conviction that there are many things that they want to hide. Therefore, I earnestly appeal to you to kindly accept this notice for an Adjournment Motion so that we can discharge our duties properly. ...(*Interruptions*)

MR. SPEAKER: I do not want many hon. Members to speak on this issue. Two or three hon. Members have already spoken.

...(*Interruptions*)

श्री प्रकाश मणि त्रिपाठी (देवरिया) : मैं एक छोटी सी प्रार्थना करना चाहता था कि यहां काफी विस्तार में बातें हुई हैं।â€¦ (व्यवधान)

श्री राशिद अल्वी (अमरोहा) : अध्यक्ष महोदय, मैंने ऐडजर्नमैंट मोशन दिया है।â€¦ (व्यवधान) I should be allowed to speak.

...(व्यवधान)

अध्यक्ष महोदय : सभी मैम्बर्स ने दिया है।

...(व्यवधान)

अध्यक्ष महोदय : ऐडजर्नमैंट मोशन 44 सदस्यों का है। मैं सबको इजाजत नहीं दूंगा और वह प्रैक्टिस भी नहीं है। सबके ऐडजर्नमैंट मोशन को इजाजत देना मेरे लिए मुमकिन नहीं है। जो दो-तीन सदस्य खड़े हैं, वे दो-दो मिनट बोल सकते हैं।

...(व्यवधान)

अध्यक्ष महोदय : बसुदेव आचार्य जी, आपको बोलने की जरूरत नहीं है क्योंकि अभी आपके लीडर ने बोला है।

...(व्यवधान)

श्री बसुदेव आचार्य (बांकुरा) : हमारा नया प्वाइंट है।â€¦ (व्यवधान)

अध्यक्ष महोदय : जो दो-तीन सदस्य खड़े हैं, वही दो-दो मिनट बोलेंगे।

श्री रघुनाथ झा (गोपालगंज) : ...(व्यवधान)...(कार्यवाही वृत्तान्त में सम्मिलित नहीं किया गया।)

अध्यक्ष महोदय : ऐसा कोई विाय नहीं है।

श्री रघुनाथ झा : आप इस तरह से अन्याय मत कीजिए।â€¦ (व्यवधान)

माफ कीजिए, सीवीसी के चेयरमैन ने खुद टीवी में आकर कहा। आप उस पर बहस करवा रहे हैं। ...(व्यवधान)... (कार्यवाही वृत्तान्त में सम्मिलित नहीं किया गया।)

अध्यक्ष महोदय : यह सब रिकार्ड से निकाला जाएगा।

...(व्यवधान)

श्री रामदास आठवले (पंढरपुर) : मुझे भी एक मिनट बोलने का मौका दीजिए।â€¦ (व्यवधान)

अध्यक्ष महोदय : रामदास जी, आप बैठिए। आज का दिन इस विाय का सीरियस दिन है तो मैं आपको कैसे इजाजत दे सकता हूं?

श्री प्रभुनाथ सिंह : यह नान-सीरियस होगा।â€¦ (व्यवधान)

श्री राशिद अल्वी : जिन दो इंसीडैंट्स का जिक्र किया गया है, यह बहुत सीरियस मामला है। चार स्टेट्स के चुनाव हो रहे थे और उन चुनावों के बीच में जो सीडी दिखाई गई, मुझे पूरा यकीन लगता है कि अगर चुनाव न होते तो शायद रूलिंग पार्टी भी इस बात को कन्डैम करती, जिस प्रकार की सीडी तमाम टीवी चैनलो में दिखाई गई। चूंकि चुनाव हो रहे थे, इसलिए उस गलती को भी शायद इन लोगों को डिफैंड करना पड़ा।â€¦ (व्यवधान)

श्री रघुनाथ झा : ताज कॉरीडोर के लिए हाउस नहीं चलने दिया।â€¦ (व्यवधान)

श्री प्रभुनाथ सिंह : तेलगी वाला मामला ये लोग सीबीआई को नहीं भेज रहे हैं। मुख्य मंत्री से लेकर सब लोग जेल चले जाएंगे।â€¦ (व्यवधान)

श्री राशिद अल्वी : उस वक्त आप लोग हमें उस मामले में भी सपोर्ट कर रहे थे।â€¦ (व्यवधान)

सीडी के अंदर दिखाया गया है कि रुपया खुदा नहीं है।

लेकिन खुदा की कसम खुदा से कम भी नहीं है और वे लोग जो हिन्दुस्तान की तहज़ीब और संस्कृति का दावा करते हैं कि वे इसके सबसे बड़े अलम्बर्दार हैं। जिस तरीके की वह सी.डी. दिखाई गई है और जिस संस्कृति और तहज़ीब का इस सी.डी. में मज़ाहिरा किया गया है, वह अत्यन्त शर्मनाक है।â€¦ (व्यवधान)

श्री रघुनाथ झा : सब बातों का खुलासा होना चाहिए।â€¦ (व्यवधान)

MR. SPEAKER: Shri Rashid Alvi, I have given you only two minutes.

...(*Interruptions*)

श्री राशिद अल्वी : सर, मुझे बोलने देंगे तभी तो मैं बोलूंगा। इसके बाद मैं इनकी बात का भी उत्तर दूंगा।â€¦ (व्यवधान) जिन 6 मंत्रियों का सीवीसी ने जो जिक्र किया है, उसमें 11 नवम्बर के हिन्दुस्तान टाइम्स के अंदर है :

"The Cabinet Secretariat on Monday clarified that Central Vigilance Commissioner (CVC) P. Shankar had not named any minister in his letter to Prime Minister, Atal Bihari Vajpayee. The letter reportedly refers to the pressures on senior executives of public sector undertakings. (PSUs) "

इस बात को एडमिट किया जा रहा है कि पीएसयूज के चीफ्स के ऊपर दबाव डाला गया है। सीवीसी ने सिर्फ इतना कहा है कि उसने मिनिस्टर्स के नाम नहीं लिए हैं। 11 नवम्बर को सीवीसी से जब पूछा गया कि: whether he had raised the issue of PSUs chiefs complaining against Ministers, Shankar replied: "There are certain things one cannot say one way or another."

इससे बड़ा सबूत और क्या होगा कि एक एक्स सोशल वैल्फेअर मिनिस्टर के खिलाफ सीबीआई ने हाइकोर्ट के अंदर एफीडैविट दिया जिसमें कहा गया है कि मेजर इररैगुलैरिटीज पाई गई। इसके अलावा आज ही इंडियन एक्सप्रैस में पहले पेज पर छपा है कि किसी दुबे ने जिसने प्राइम मिनिस्टर साहब को ट्रांसपोर्ट मिनिस्ट्री के मामले में शिकायत की थी और चूंकि उसने शिकायत की थी, इसलिए उसकी हत्या कर दी गई और जहां तक ताज कोरीडोर का मामला है,â€¦ (व्यवधान) मैं एक मिनट में अपनी बात समाप्त करूंगा।

अध्यक्ष महोदय : प्रभुनाथ सिंह जी, उनको बोलने दो, उनको अपनी बात पूरी करने दीजिए।

â€¦ (व्यवधान)

श्री राशिद अल्वी : जहां तक ताज कोरीडोर का मामला है, सारी सेन्ट्रल गवर्नमेंट उसमें शामिल थी लेकिन किसी मंत्री के खिलाफ कोई कार्रवाई नहीं की गई। ताज कोरीडोर के मामले में मायावती जी के एसैट्स तलाश किये जा रहे हैं।â€¦ (व्यवधान) उनकी डस्टबिन के अंदर सीबीआई जाकर पैसा तलाश करने की कोशिश कर रही है।â€¦ (व्यवधान)

अध्यक्ष महोदय : वह विाय नहीं है।

â€¦ (व्यवधान)

श्री राशिद अल्वी : अध्यक्ष जी, उनके घर वालों के खिलाफ कार्रवाई हो रही है। मैं यह भी मुतालबा कर रहा हूं कि तमाम मिनिस्टर्स के एसैट्स के खिलाफ कार्रवाई होनी चाहिए। ...(व्यवधान) पता करना चाहिए कि किस मंत्री के कितने एसैट्स थे। ... (व्यवधान) सिर्फ अकेली मायावती जी के मां-बाप के खिलाफ सीबीआई की इंक्वायरी नहीं हो सकती। ये डबल स्टैंडर्ड हैं कि सीबीआई की इंक्वायरी सी.डी. को देखने के बावजूद की जा रही है। इसके अंदर किसी इंक्वायरी की जरूरत नहीं है। मैं मुतालबा करता हूं कि ज्वाइंट पार्लियामेंट्री कमेटी बननी चाहिए जो तमाम मामलात के अंदर तहकीकात करे।

Sir, I request you to admit the Adjournment Motion.

SHRI AJOY CHAKRABORTY (BASIRHAT): Sir, a serious situation has arisen in the country when one of the Union Ministers, Dilip Singh Judeo, was caught on camera while he was engaged in receiving money from the agent of an Australian Company in order to lease out mines in Chattisgarh and Orissa. It is an astonishing matter. He has defended himself and compared his misdeeds with the Father of the Nation, late Mahatma Gandhi. He told in the media that Mahatma Gandhi took money from the Birla Company for the cause of freedom movement. He was asked by the hon. Prime Minister to submit his resignation. He has submitted his resignation.

We do not know what are the reasons behind it. Not only that, but it appears from the media that the CVC has made a complaint before the hon. Prime Minister that at least six members of his Cabinet were constantly creating pressure upon the executives of the PSUs to extract favouritism from the PSUs. It is a serious matter. The entire country is anxiously waiting for the discussion by the Parliament. It is an issue of serious and urgent nature and of public importance. A joint parliamentary committee should be constituted to ascertain the facts.

It is a fit case to be admitted for discussion. I humbly submit that it is a matter of urgent nature and of public importance and you will be kind enough to admit the Motion and suspend the other work and allow a discussion on this. Thank you. ...(*Interruptions*)

श्री बसुदेव आचार्य : मेरा भी नाम है, लेकिन मैं उस वक्त नहीं था इसलिए मुझे भी एक मिनट दे दें।

अध्यक्ष महोदय : इनके बाद मैं आपको मौका दूंगा।

डॉ. रघुवंश प्रसाद सिंह (वैशाली) : अध्यक्ष महोदय, मैंने स्थगन प्रस्ताव का नोटिस दिया है। अभी माननीय नेताओं ने सवाल उठाया और स्थगन प्रस्ताव मंजूर करने की आपसे प्रार्थना की, वह स्पेसिफिक है इसलिए यह स्थगन प्रस्ताव लोक महत्व का है। हम देख रहे हैं कि प्रधान मंत्री भ्रष्टाचारियों को बचाने और भ्रष्टाचार को संरक्षण देने का काम कर रहे हैं। एक मंत्री ने स्वीकार किया है और गांधी जी, भगत सिंह आदि का नाम लेकर कहा कि मैंने रुपए लिए थे और इसलिए लिए थे कि जो हिन्दू क्रिश्चिएन बने हैं उनको वापस हिन्दू बनाया जा सके। इसलिए इस पर कार्रवाई होनी चाहिए। जबकि हो इसके विपरीत रहा है और प्रधान मंत्री जी द्वारा सीबीआई से यह जांच कराई जा रही है कि यह रुपया लेते हुए किसके द्वारा दिखाया गया। जो स्वीकार कर रहा है, जिसे रुपए लेते सारी दुनिया ने देखा, उसके बारे में अब और किसी जांच की जरूरत नहीं है।

इसी तरह से एक अखबार में छः केन्द्रीय मंत्रियों के नाम छपे हैं। सीवीसी ने इनकार किया कि मैंने नाम नहीं लिया था, लेकिन विभाग का नाम लिया था। हम सब को यह जानकारी तो है ही कि कौन सा विभाग किस मंत्री के पास है और वे मंत्री वहां से चंदा उगाही का काम कर रहे हैं। आज " टाइम्स आफ इंडिया" में फोटो समेत समाचार छपा है कि लाख रुपया फाइल निपादन के लिए मंत्री ले रहा है। आज ऐसा वातावरण देश में हो गया है और लोग समझ रहे हैं कि प्रधान मंत्री के मंत्रिमंडल में बिना रुपये लिए कोई काम नहीं हो रहा है। चारों तरफ लूट मची है और घूसखोरी करने वालों की हुकूमत है। नेशनल हाईवे अथोरटी आफ इंडिया के एक अधिकारी सत्येन्द्र दुबे ने प्रधान मंत्री जी को लिखा कि मैंने जानकारी दी है, लेकिन मेरा नाम मत खोलना, लेकिन वह नाम खोल दिया गया और उसकी हत्या हो गई। इस तरह से भ्रष्टाचार का बोलबाला हो गया है। इस मंत्रिमंडल में कोई बचा हुआ नहीं है, जो घूस नहीं ले रहा है। देश में भ्रष्टाचारी वातावरण हो गया है। हमारा प्रधान मंत्री जी पर आरोप है कि वे भ्रष्टाचार को संरक्षण दे रहे हैं और भ्रष्टचारियों को बचा रहे हैं। सदन को इस स्थगन प्रस्ताव पर सहमत होना चाहिए और इसे मंजूर किया जाए। भ्रष्टाचार खत्म करने का नारा देने वाले लोगों द्वारा लूट मची हुई है। मंत्रिमंडल से इस्तीफा देने वाले लगता है फिर मंत्री बना दिए जाएंगे। इसलिए हमारा अनुरोध है कि इस स्थगन प्रस्ताव को मंजूर किया जाए और भ्रष्टाचार से देश को बचाया जाए।

SHRI BASU DEB ACHARIA (BANKURA): Sir, two incidents of corruption have come to notice. One is about a former Minister Shri Dilip Singh Judeo. Millions of people have seen the Minister taking money for handing over the mining lease in Chattisgarh and Orissa. Another is about the CVC report on PSUs. Almost all the newspapers have carried out this report. One Director of a PSU has made a statement that he was asked to pay an amount of Rs. one crore for his extension.

Sir, these are very serious matters. The resignation is not sufficient. Up till now, that former Minister has not been interrogated by CBI and the charge-sheet has also not been filed against him. The Government owes an explanation to this House. This is a fit case for an Adjournment Motion.

Sir, I demand that you may kindly admit the Adjournment Motion which has been tabled by us. Thank you.

स्वास्थ्य और परिवार कल्याण मंत्री तथा संसदीय कार्य मंत्री (श्रीमती सुामा स्वराज) : अध्यक्ष जी, कार्य-स्थगन प्रस्ताव की स्वीकार्यता पर अपने पक्ष की पैरवी करते हुए विपक्षी साथियों ने जो मुद्दे उठाये हैं, उनसे दो विाय उभरकर सामने आये हैं। एक, पूर्व मंत्री का इस्तीफा और दूसरा, सीवीसी की रिपोर्ट। जहां तक पूर्व मंत्री जी के इस्तीफे का सवाल है हमारी ओर से माननीय प्रधान मंत्री जी बयान देने के लिए तैयार हैं। लेकिन जैसा आपको मालूम है कि वे चोगम की बैठक के लिए विदेश जा रहे हैं और वहां से सात तारीख को लौटकर आयेंगे। उनकी सुविधा से हम उनके बयान के लिए आठ या नौ तारीख तय कर सकते हैं। जहां तक सीवीसी की रिपोर्ट का संबंध है, आपने हमारे साथियों को तो सुन ही लिया है। कल आपने जानकारी दी थी कि कैबिनेट सचिव से आपने एक तथ्यात्मक नोट मंगाया है। इनके आर्गुमेंट्स को भी आपने सुन लिया है। कैबिनेट सचिव के तथ्यों की आप जांच कर लें और उसके बाद आप फैसला कर सकते हैं कि आपको यह कार्य-स्थगन प्रस्ताव स्वीकृत करना है या नहीं करना है। उसके अनुसार जो भी तिथि आप चर्चा के लिए तय करें, हम तैयार हैं। माननीय सोमनाथ जी ने जो कहा कि सरकार उत्तर दे, तो सरकार उत्तर देने के लिए तैयार है। सरकार के पास छिपाने के लिए कुछ नहीं है। उन्होंने कहा कि सरकार चर्चा के लिए अगर तैयार नहीं होगी तो लगेगा कि सरकार के पास छिपाने के लिए कुछ है। मैं कहना चाहती हूं कि सरकार के पास छिपाने के लिए कुछ नहीं है बल्कि हम लोग चाहेंगे कि जो आरोप विपक्ष के द्वारा लगाये गये हैं उनका खुलासा हो, तभी यह धूल छंटेगी। वैसे तो यह धूल आज जनता के द्वारा भी छांट दी गयी है लेकिन जो धूल जनता में छंटी वह संसद में भी छंटे, यह हम निश्चित तौर पर चाहेंगे। वह धूल तभी छंटेगी जब हम इनकी बात सुनकर जवाब दे सकेंगे। हम चाहेंगे कि यह मौका हमें मिले और जिस भी नियम के तहत आप चर्चा कराना चाहें, हम तैयार हैं।

MR. SPEAKER: Hon. Members, I have gone through different Adjournment Motions which were â€¦

श्री प्रकाश मणि त्रिपाठी : सर, मैं आपसे कुछ कहना चाहता हूं।

MR. SPEAKER: Normally, Members are not permitted to speak on this issue. Do you want to say something other than this?

श्री प्रकाश मणि त्रिपाठी : सर, आज चुनाव के नतीजे आ रहे हैं और सभी लोगों का दिमाग वहां पर लगा है। अगर आपकी इच्छा हो तो आज के लिए सदन स्थगित कर दें।

MR. SPEAKER: If the House agrees, I have no objection.

श्री चन्द्र विजय सिंह (मुरादाबाद) : मेरे क्षेत्र में लोग रेल से कट रहे हैं, मर रहे हैं। सर, मैंने नोटिस भी दिया था।

अध्यक्ष महोदय : आप इसे कल जीरो-आवर में रेज कीजिए। यहां आप इसे नहीं उठा सकते हैं। I will permit you tomorrow.

Hon. Members, I have heard the Members who argued in favour of Adjournment Motion. I have also heard the reply given by the hon. Minister. I have listened to both the sides. I must place it on record that matters which are discussed here are of serious nature. As agreed in the Business Advisory Committee, about the former Minister's case of alleged bribery, as said in the notice, the hon. Prime Minister will be making a statement and thereafter, on

his statement, the debate can take place after Monday. It was also discussed in the Business Advisory Committee that the Members might be allowed to put up their cases and arguments for making this subject a matter for Adjournment Motion.

Some important issues were raised and in the meantime, as Shrimati Sushma Swaraj said, I had referred the matter for getting factual information from the concerned authority, the Department of Personnel and Training. I have received the reply and I have gone through the reply. It is absolutely necessary to refer to this reply also, while giving the ruling.

The Constitutional matters were also raised here along with references to the rules regarding the Adjournment Motions. I have to go in detail on all these aspects. Therefore, I would be giving my ruling on the notice of Adjournment Motion in the Judeo bribery case after the hon. Prime Minister gives his reply. In the case of allegations made against six Ministers, I will be giving my ruling tomorrow. Therefore, the matter is postponed till tomorrow for my ruling.

A suggestion has been made by one hon. Member that the House may be adjourned because a number of Members want to go home to listen to the election results on TV, which are being declared today.

SHRI BASU DEB ACHARIA : No, Sir.

MR. SPEAKER : If the House agrees, I can accept that suggestion.

...(*Interruptions*)

MR. SPEAKER : Please sit down. This matter was also decided in the Business Advisory Committee meeting. Hence, I am inclined to adjourn the House provided the time, which will be lost today, would be compensated later during this Session. This matter will also be decided in the Business Advisory Committee meeting.

12.47 hrs.

The Lok Sabha then adjourned till Eleven of the Clock

on Friday, December 5, 2003 / Agrahayana 14, 1925 (Saka).